

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 758

TO BE ANSWERED ON THURSDAY, 03RD DECEMBER, 2015

Performance of Judiciary

758. SHRI SIRAJUDDIN AJMAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the mechanism available to monitor the performance of the Judiciary / Judicial Officers in the country; and**
- (b) the steps taken by the Government to evolve a scientific method of performance appraisal of judicial officers?**

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI D. V. SADANANDA GOWDA)**

(a) and (b): Administrative Control over District and subordinate judiciary vests with the concerned High Court as per the provisions contained in the Constitution of India. Various High Courts have framed their own rules / guidelines for giving credit for disposal of various categories of cases in performance appraisal of judges of subordinate judiciary. The Supreme Court has constituted National Court Management System (NCMS). A Sub Committee of NCMS has looked into the issue of developing a National Framework of Court Excellence to set measurable standards of performance for courts and a monitoring mechanism to measure these performance parameters. The Sub-Committee has submitted its report to the NCMS.
